

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KMS MONDIALLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KMS MONDIALLE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/04/2022
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030MH2022PTC381201
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No 705 To 709, 7th Floor, A Wing, Mahavir Icon, Sector-15, CBD Belapur, Thane, Navi Mumbai, Maharashtra, India, 400614
6.	Insolvency commencement date in respect of corporate debtor	03.07.2026 Order received from nclt registry vide email dated 07.07.2026
7.	Estimated date of closure of insolvency resolution process	30/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Mannadiar IBBI Registration No.: IBBI/IPA-001/IP-P00212/2017-18/10412
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai 400001 Email id- rajeev@integroip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai 400001. Email id-kmsmonpl.cirp@outlook.com
11.	Last date for submission of claims	21-07-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KMS MONDIALLE PRIVATE LIMITED** on **03.07.2026**, order received from nclt registry vide email dated **07.07.2026**



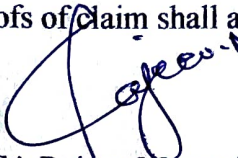
The creditors of **KMS MONDIALE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **21.07.2026** to the interim resolution **professional at the address mentioned against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of Claim shall attract penalties.

Name and Signature of Interim
Resolution Professional :
Date :
Place :


CA Rajeev Mannadiar
IBBI/IPA-001/IP-P00212/2017-18/10412
AFA Validity-30/06/2027
07.07.2026
Mumbai

